

## Chhattisgarh Audyogik Nivesh Protsahan Adhiniyam, 2002

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## Chhattisgarh Audyogik Nivesh Protsahan Adhiniyam, 2002

Act to promote industrial investments in the State of An Chhattisgarh, by vesting certain rights specified herein, in a person persons including bodies, corporate, intending or to make investments in various economic sectors for furthering industrial and economic growth; and to empower an agency or agencies designated by the State for facilitating such investments by making processes and procedures transparent and mutually beneficial, in the best interests of the investors and the State of Chhattisgarh and further, to cast certain obligations and responsibilities on such agencies to perform functions entrusted to them within specified period. Be it enacted in the 53rd year of the Republic of India, as follows:

<u>CHAPTER 1</u> Preliminary

### 1. Short Title, Extent and Commencement :-

(1) This Act may be called the Chhattisgarh Audyogik Nivesh Protsahan Vidheyak, 2002: (2) It extends to the whole of the State of Chhattisgarh; (3) It shall come in-to force from a date as may be notified in the State Government Gazette.

### 2. Definitions :-

In this Act, unless the context otherwise requires:- (i) "Board" means the State Investment Promotion Board, under Section-9; (ii) "District Committee" means the District Investment Promotion Committee under Section3; (iii) "Divisional Committee" means the Divisional Investment Promotion committee under Section6; (iv) "Industrial Facilitation Services" means the assistance provided by the State Government from the time the investor submits a valid project proposal to the State Investment promotion Board till the time the project goes into commercial production; (v)"Government" means the State Government of Chhattisgarh. (vi) "Government Agency" means any department of the Government or any body corporate, by whatever name called, owned or controlled by the Government; (vii) "Investment" means any or all of the preliminary and pre-operative expenses, capital expenditure, lease on land and equipment, interest during construction, and administrative expenses etc, relating to the project; (viii)"Investor" means any person or persons, or his authorized nominees, including Companies incorporated under the Indian Companies Act, 1956, Public Trusts registered under the Public Trusts Act, Private Trusts registered under the Indian Trusts Act 1882 (No. 2 of 1882), registered Societies; and shall include any other bodies corporate including those from outside India gualified to invest in India under relevant laws for the time being in force or under the relevant policies of the Government of India or the State Government as may be applicable at the time of such investment; (ix) "Local Coordination Committee" means a committee constituted under Section -14; (x) "Local Government" means and includes, Municipal bodies, by whatever name called, constituted under Article 243 Q of the Constitution of India, and Panchayats constituted under B therein; (xi) "Project" means a project to be Article 243 by the investor, in which he proposes to make undertaken investment in the State; (xii) "Project Affected Persons", means and includes all persons affected due to displacement or acquisition of land owned by them by the establishment of a project (xiii) "Secretary", means a Secretary of the State Government, by whatever name called.

#### CHAPTER 2

**Investment Promotion Authorities** 

### 3. District Investment Promotion committee :-

(1) The State Government shall constitute for each District, a Committee to be designated as the District Investment Promotion Committee for promoting and facilitating the implementation of industrial or other projects;

# **<u>4.</u>** Constitution of the District Investment promotion Committee :-

A District Investment Promotion Committee shall consist of the following members, namely:- (a) A Chairperson, who shall be the Collector of the Revenue District. (b) Such number of persons from the District, not exceeding five, as the State Government may nominate from the fields of industry, trade and commerce, labour and education. (c) General Manager of the District Trade and Industries Centre, by whatever name designated, who shall be ex officio the Convener of the Committee. (d) Representative of the Chhattisgarh State Electricity Board, not below the rank of an Executive Engineer, by whatever name designated. (e) Nominee of the Department of Labour of the State Government not below the rank of a Divisional Forest Officer. (g) Nominee of the Department of Water Resources of the State Government, not below the rank of an

Executive Engineer. (h) Nominee of the Department of Public Works of the State Government, not below the rank of an Executive Engineer. (i) Nominee of the Department of Mineral Resources, of the State Government, being not below the rank of a District Mining Officer. (j) Nominee of the Department of Agriculture of the State Government, not below the rank of a Deputy Director. (k) Chairperson of the relevant Local government in whose jurisdiction the Project is proposed to be located, or his nominee not below the rank of the Commissioner or Chief Municipal Officer in the case of an urban body, or not below the rank of a Chief Executive Officer in the case of a Zila Panchayat. (I) Nominee of the Department of Housing and Environment of the State Government, not below the rank of an Assistant Director of the Town & Country Planning Organization.

# **<u>5.</u>** Functions and over-riding powers of the Distric Investment promotion Committee :-

(1)Notwithstanding anything contained in any law enacted by the Legislative Assembly of the State and for the time being in force, each District Committee shall, for the purpose of promoting and facilitating investments in projects, exercise powers of any Local Government or of any authority or agency of the State Government within the District, in respect of the following; (a) allotment of land in identified industrial area for the project or projects; (b) identification, allocation and facilitation of sources of water and other utilities including electric power; (c) all approvals in respect of matters relating to the implementation of the project from the local governments; and (d) approvals, if any, relating to matters concerning the welfare of labour. (2) The District Committee shall hold at least one meeting every month; Provided that the State Government may at any time require in writing that a meeting of the District Committee be held, and the Committee shall then proceed to hold meeting as expenditiously as it can, but not later than seven working days in any case, to dispose such matters as may be referred to it. (3) The members of the District Committee shall be jointly and severally responsible for providing the services specified in Schedule-II within the time period prescribed therein; provided that if the time period can not be adhered-to for any the investor and the Divisional Committee shall be reason, communicated in writing before the expiry of the period.

# 6. Divisional Investment Promotion Committee and Meetings thereof :-

(1) The State Government shall constitute for each Revenue Division, a Committee to be designated as the Divisional Investment Promotion Committee for promoting and facilitating the implementation of industrial and other projects;

# **<u>7.</u>** Constitution of the Divisional Investment Promotion Committee :-

A Divisional Investment Promotion Committee shall consist of the following members, namely:- (a) A Chairperson, who shall be the Commissioner of the Revenue Division. (b) Such number of persons, not exceeding five, as the State Government may nominate from the fields of industry, trade and commerce, labour and education. (c) Collector of the District in which the Project is proposed. (d) Chairperson of the Chhattisgarh State Electricity Board or his nominee not below the rank of a Chief Engineer. (e) Secretary in charge of matter relating to Labour, or his nominee not below the rank of a Deputy Commissioner. (f) Secretary in charge of matter relating to Forests, or his nominee not below the rank of a Conservator of Forests. (g) Secretary in charge of matter relating to Water Resources, or his nominee not below the rank of a Chief Engineer. (h) Secretary in charge of matter relating to Public Works, or his nominee not below the rank of a Superintending Engineer. (i) Secretary in charge of matter relating to Mining, or his nominee not below the rank of a Joint Director. (j) Secretary in charge of matter relating to Agriculture, or his nominee not below the rank of a Joint Director. (k) Chairperson of the relevant Local Government in whose jurisdiction the Project is proposed to be located, or his nominee not below the rank of the Commissioner or Chief Municipal Officer in the case of an urban body, or not below the rank of Chief Executive Officer in the case of a Zila Panchayat. (I) Secretary in charge of matter relating to Housing and Environment, or his nominee not below the rank of a Deputy Director of the Town and Country Planning Orgainzation. (m) A nominee of the Secretary in charge of the matter relating to Industries, not below the rank of a Joint Director; who shall be the ex officio Convener of the Committee.

# 8. Functions and over-riding powers of the Divisional Investment Promotion Committee :-

(1) Notwithstanding anything contained in any law enacted by the Legislative Assembly of the State and for the time being in force, each Divisional Committee shall, for the purpose of promoting and facilitating investments, exercise powers of any local government or of any authority or agency of the State Government within the Division, in respect of the following; (a) identification and allotment of land for the project or projects; (b) identification, allocation and facilitation of sources of water and other utilities including electric power; (c) all approvals in respect of matters relating to the implementation of the project from the local governments; (d) approvals, if any, relating to the Chhattisgarh Environment Protection Board; [Explanation : for the purposes of this clause the Divisional Committee shall be deemed to be an Officer of the Board for the exercise of powers delegated by it.]; and (e) approvals, if any, relating to matters concerning the welfare of labour. (2) The Divisional Committee shall hold at least one meeting every month; Provided that upon request in writing by an investor, a meeting of the Divisional Committee may be held within two weeks of such requisition; Provided further that if no meeting is held upon such request and within the said period, the investor shall be informed in writing the reasons therefor; Provided also that the State Government may at any time require in writing that a meeting of the Divisional Committee be held, and the Committee shall then proceed to hold a meeting as expenditiously as it can, but not later than seven working days in any case, to dispose of such matters as may be referred to it. (3) The members of the Divisional Committee shall be jointly and severally responsible for providing the services specified in Schedule II within the time period prescribed therein; provided that if the time period can not be adhered-to for any reason the investor and the State Board shall be communicated in writing before the expiry of the time period.

## 9. State Investment Promotion Board :-

The State Government shall constitute a State Investment Promotion Board for promoting and facilitating the implementation of industrial and other projects;

**10.** Constitution of the State Investment Promotion Board :-(1) The State Investment Promotion Board shall consist of the following members, namely:- (a) A Chairperson, who shall be the Chief Minister of Chhattisgarh. (b) A Vice Chairperson, who shall be the Minister in Charge of matters relating to Industries. (c) Such number of persons, not exceeding seven, as the State Government may nominate from the fields of industry, trade and commerce, labour and academics. (d) Minister in charge of matters relating to Finance. (e) Minister in charge of matters relating to Energy. (f) Minister in charge of matters relating to Labour. (g) Minister in charge of matters relating to Forests. (h) Minister in charge of matters relating to Water Resources. (i) Minister in charge of matters relating to Agriculture. (j) Minister in charge of matters relating to Public Works. (k) Minister in charge of matters relating to Local Government. (m) Minister in charge of matters relating to Housing and Environment. (n) State Minister incharge of matters relating to industries. (o) Chief Secretary of the Government; and, (p) Secretary in charge of matters relating to Industries by whatever name designated, shall ex officio be the Convener of the Committee. (2) The State Board shall have the power to regulate its own procedure.

# **<u>11.</u>** Functions and over-riding powers of the state Investment Promotion board :-

(1) Notwithstanding anything contained in any law enacted by the Legislative Assembly of the State and for the time being in force, the State Board shall, for the purpose of promoting and facilitating investments, exercise powers of the State Government or any authority or agency under it, in respect of the following: (a) All proposals that may be referred to it by the District and Divisional Committees; (b) All proposals that are brought before it by the investor; (c) To hear and decide representations from investors against any decision of the Divisional Investment Promotion Committee, (d) Nothing contained in the foregoing clauses of this sub-section shall prevent the Board from considering suo motu proposals in regard to investments in projects; (e) Simplification of procedures of the State Government in respect of any or all matters relating to the investment and the operations of the project. (f) Fixation of Minimum Wages consistent with the welfare of labour and competitiveness of investment in the State; (g) To take action according to Government policies in respect of all matters relating to promotion of investment in all sectors of the economy of the State. (2) The Board shall hold at least one meeting every month; Provided that upon a request in writing by an investor, a meeting of the State Board may be held within two weeks of such requisition; Provided further that if no meeting is held upon such request and within the said period, the investor shall be informed in writing the reasons therefor;

<u>CHAPTER 3</u> Services for the investors

# **12.** Points of Investor contact :-

(1) All proposals for investment in the State, of various categories as mentioned in Schedule-I, or any expression of interest in respect of any project proposed to be located therein, shall be received by the Conveners of the District Committee, the Divisional Committee or the State Board, as the case may be; and, each such Convener shall be designated the Point of Investor Contact at the level of the District Committee or Divisional Committee or the State Board, as the case may be. (2) The Point of Investor Contact at each level shall cause to furnish all information in respect of the proposal as may be necessary for assisting the investor to complete all docomentation in respect of the project, and shall thereafter, as soon as may be and in any case not later than fifteen working days from the date of receipt of the proposal, proceed to bring the proposal before the District Committee, or Divisional Committee or the State Board, as the case may be. (3) The Point of Investor Contact shall cause the District Committee or Divisional Committee or the State Board, as the case may be, to process, and give approvals where necessary, to the proposal within the time period specified in Schedule II. (4) The Point of Investor Contact at the level of the District Committee or the Divisional Committee, as the case, may be, shall convey to the State Board, all such approvals that may have been granted by the Committee, stating therein reasons for not processing or approving other proposals, if any; and it shall be the responsibility of the Point of Investor Contact in his capacity as the Convener of the State Board to place before it all such proposals, as well as any proposals required to be presented before the Board for its approval in terms of sub-section (1) of Section 11. (5) The Point of Investor Contact at the level of District Committee or Divisional Committee or the State Board, as the case may be, shall ensure that the investor shall not be required to contact any other agency or authority of the Government in respect of any activity required for the successful establishment of the project in the State, unless so required under any law of the Parliament for the time being in force; and, to inform the status of the proposal to the investor at such regular intervals of time as the State Board may decide. (6) The Point of Investor Contact shall and forward the appropriate approvals of the State obtain Investment Promotion Board to the Central Government, all such proposals as may require the recommendations of the State Government or any of its agencies for any decision to be made by the Central Government. (7) All communications in respect of the investment proposals that may be entered in to with investors, for

and on behalf of the agencies or authorities of the Government, including that on behalf of the Local Government as well as the District Committee or Divisional Committee or the State Board, as the case may be, shall only be made by the appropriate Point of Investor Contact and none other.

### **13.** Facilitation Services for the Investor :-

(1) The appropriate Point of Investor Contact shall cause to provide to the investor, free of any charges, such person or persons, being officers of the Government or any of its agencies or authorities, to assist the investor in any or all such activities as may be incidental to the purpose of investment; Provided, that any service as may be required, other than the Investor Facilitation Services, shall be paid for by the investor, on such fee, charges or terms as may be laid down or prescribed by the appropriate aurhority under any law, or rules thereof, tor the time being in force. (2) The District Committee or Divisional Committee or the State Board, as the case may be, acting through the appropriate Point of Investor Contact, shall at every stage in the implementation of the project, and after completion, continue to assist the investor, its or where appropriate, the project authorities, for the maintenance of a work environment conducive to successful project activities.

## 14. Local Coordination Committee :-

(1) There shall be formed, upon a request to be made in writing by the investor, a Local Coordination Committee for a project for the purpose of resolving local issues that arise in the timely implementation of the project. (2) Each such Committee shall consist of such persons as may be nominated by the investor, the Local Government, and the State Government or the Collector of the District. (3) The Local Coordination Committee shall meet at such time and place as the Committee may decide. (4) The Local Coordination Committee shall, as expeditiously as it may, bring to the notice of the District Committee or Divisional Committee or the State Board, as the case may be, all matters requiring attention of the concerning Committee or the Board; which shall thereupon proceed expeditiously to remove such difficulties. (5) The nominee of the Collector of the District shall maintain records of the business transacted by the Local Coordination Committee and take necessary follow up action.

## 15. Confidentiality :-

No agency or authority of the Government or the Local

Government, as the case may be, including functionaries therein, shall disclose to any other investor or to a person not duly authorized, any information forming the intellectual property of the investor or any other information regarding the project without the consent of such investor. Provided, that all information in respect of the terms and conditions of the investment being made in the State and the facilities, if any, provided to the investor by the Government or any of its agencies or authorities, or by any Local Government, shall be notified by the State Board for information of the public.

## 16. Transitional Provisions :-

The provisions of this Act shall apply to all investment proposals that have been under consideration of the State Government or any of its agencies, authorities or undertakings on the date the Act comes into force.

<u>CHAPTER 4</u> Obligation of the investor

# **<u>17.</u>** Commitment for investment :-

The investor shall proceed to take action under Chapter III of this Act, only after satisfying himself of the feasibility of investing in the State.

## **<u>18.</u>** Commitment for Project Affected Persons :-

The investor shall undertake to discharge his obligations for the Project Affected Persons whose land is acquired for the project by training at least one member of each family of such persons in skills that would ensure employment to the person so trained, either under the investor or otherwise;

<u>CHAPTER 5</u> Exceptions

# **19.** Exceptional grounds for rejection :-

The District Committee or Divisional Committee or the State Board, as the case may be, shall not reject any proposal except for reasons to be communicated in writing to the investor within seven working days of such rejection. Provided further, that the investor may submit a revised proposal redressing the grounds of rejection of the initial proposal within a further period of fifteen working days; and any such revised proposal shall be deemed to be a new proposal for the purpose of Schedule-II of the Act.

# 20. Power to make rules :-

The State Government may make rules for carrying out the purpose of this Act.

<u>SCHEDULE 1</u> Schedule I

(See Section - 12)

The Investment Promotion Authorities referred to inChapter II shall receive, process and issue approvals in respect of applications for industrial and other investments in the State of Chhattisgarh, as per the following classification:-

Investment Promotion Authority Limit of Capital Investment State Investment Promotion Board (i) All project proposals above Rs. 100.00 crores.

(ii) All project proposals below Rs. 100.00 crores, where the project area falls in more than one division;

Divisional Investment Promotion Committee (i) All project proposals below Rs. 100.00 crores and above Rs. 5.00 crores where the project areas falls within the same division;

(ii) All project proposals below Rs. 5.00 crores, where the project area falls in more than one district of the division;

District Investment Promotion Committee Rs. 5.00 crores or below, provided the entire project area falls within the same district.

[Explanation: For the purposes of this Schedule, the term "Capital Investment" shall have the same meaning as under the generally accepted accounting principles, prescribed by the Institute of Chartered Accountants of India]

SCHEDULE 2 Schedule II

(See Section - 5, 8 & 12)

The investor shall be entitled to services from the Investment Promotion Authorities under Chapter II, with inthe periods of time indicated against each activity:-

1. Preliminary Meeting with Convener of the Board or the Committee as thecase may be within 7 working days from date of expression of intent.

2. Response to investors proposal within 7 working days from the date of expression of intent or 3 working days from the date of the Preliminary Meeting which ever is later to be conveyed by the Point of Investor Contact.

3. Memorandum of Understanding to be signed within 15 working days from the date of communication of response to the proposal followed by firm agreement as convenient to the investor between the investor and the appropriate agency or authority or undertaking of the Government.

4. Land transfer in the case of government revenue lands, 45 working days from the date of identification and application to the Point of Investor Contact and payment of value thereof; and section 4 notification for Land Acquisition to be made within 15 working days; land transfer through private negotiations would be facilitated and once settled between the investor and the private land owners the mutation and registration formalities shall be completed within 30 working days all land transfers have to be consistent with Constitutional and statutory provisions in regard to land in the Vth Schedule areas.

5. Clearances in respect of other Local Government, or statutory requirements of the State Government or its agencies or authorities shall be obtained within a period of 30 working days from the date of land transfer, or 75 working days from the date of identification of the site; which ever is earlier.

6. Arrangement for requirements of infrastructure such as power shall be made within 45 working days from the date of land transfer, or 75 working days from the date of identification of the site for the project; which ever is earlier.

7. All recommendations such as for mining or environmental clearances, where ever required to be forwarded to the Central Government, shall be so forwarded, complete in all respects of documentation, within 45 working days from the date of transfer of land, or 75 working days from the date of identification of the site; which ever is earlier.

8. Preliminary Site visit for deciding on the location may be arranged free of cost if so required by the investor within 2 working days of the preliminary meetings with the members of the Board or the Committees.